

Central assistance under Centrally sponsored schemes to Andhra Pradesh

1452. SHRI PENUMALLI MADHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of year-wise and scheme-wise Central assistance given to the State of Andhra Pradesh under various Centrally sponsored schemes for labour during the last five years;

(b) the number of labourers got benefited from the above schemes during the last five years, year-wise and scheme-wise;

(c) whether the State Government has requested for supplementing its efforts through financial help for schemes/programmes that it is implementing for the labourers in the State; and

(d) if so, the details of help extended by Government of India for (c) above?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) to (d) Ministry of Labour and Employment provides Central assistance to State Governments under Centrally Sponsored Plan Scheme relating to Rehabilitation of Bonded Labour. However, no fund has been given to the State of Andhra Pradesh during the last five years under this Scheme.

Protection of workers' rights and privilege

1453. SHRI B.K. HARIPRASAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is an emerging trend in denial of workmen's rights by Courts, citing the unbearable burden on the financial health of the establishment due to globalization and liberalization regime;

(b) whether in pursuit of protection of state policies framed under the concept of globalization and liberalization, the Courts are proving apathetic to workers' rights and privileges; and

(c) the steps being taken to ensure that the fundamental rights of workmen are not *sub-judiced* in the pursuit of globalization policies of the establishment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) to (c) The Courts decide cases applying extant laws to given facts of the case and the Constitution provides independence to the courts of law to perform this function. However, the Government has the interests and rights of the workers in mind and enforces the extant laws to suitably protect the rights of the workmen.

Appropriate authority in Industrial Dispute Act, 1947

1454. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is a dispute between State Government or Central Government regarding the appropriate authority in Industrial Dispute Act, 1947 as a result of which there is problem for settlement and the Union Verification for the purpose of recognition;

(b) whether it is a fact the verification of Unions in NTPC power plant Karia and NTPC Tuticorin Thermal Power Station (TTPS), Talcher is pending since long time because of the dispute; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) As per provisions of the Industrial Disputes Act, 1947, Central Government is the "appropriate Government" for the Public Sector Undertakings mentioned in the Industrial Disputes Act, 1947. In one case concerning NTPC, Hon'ble High Court of Delhi *vide* its order dated 1.8.2006 in Writ Petition No. 3204/1999-NTPC vs. Government of Union Territory of Delhi, has held that Central Government would be 'appropriate Government'. Accordingly, the process of verification of membership of unions operating in NTPC units all over India has been initiated. However, at two places *i.e.* NTPC unit at Korba (Chhattisgarh) and Anta (Rajasthan), the recognized unions have raised the objection stating that State Government is the 'appropriate Government' to conduct the election in NTPC units.

(b) and (c) There is no Power Plant of NTPC at Karia. In respect of unions functioning in NTPC, TTPS, Talcher only two unions out of six, have furnished the preliminary particulars so far to the office of the Deputy Chief Labour Commissioner (Central), Bhubaneswar.

Non-remittance of PF by companies in Tamil Nadu

1455. SHRI S. ANBALAGAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of companies in Tamil Nadu which have not remitted Provident Fund (PF) collected from their employees, year-wise from 2008-10;

(b) the action taken against these companies;

(c) whether these companies remitted Provident Fund collections as a result of the action;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) The number of companies which have not remitted the Provident Fund collected from their employees in Tamil Nadu are as under:-

Year	Number of establishments
2008-09	8014
2009-10	9389
(As on 31.01.2010)	